

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 183 OF 2017 &
IA NO. 934 OF 2017**

Dated: 13th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Vs.

BSES Rajdhani Power Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : -

ORDER

IA NO. 934 OF 2017

(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned. Application is disposed of.

Appeal No.934 of 2017

Learned counsel for respondent No.5 is directed to serve a copy of reply to the appellant. Learned counsel for the appellant seeks three weeks

time to file rejoinder. She may file the same on or before 04.01.2018 after serving copy on the other side.

List the matter on **05.03.2018**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/tpd